

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Review Application No. 887 of 1992

IN

Original Application No. 390 of 1990

Versus

The Divisional Personnel Officer Northern
Railway Lucknow and others Respondents.

Hon'ble Mr. Justice U.C. Srivastava, VC

Hon'ble Mr. K. Obayya, Member(A)

(By Hon'ble Mr. Justice U.C. Srivastava, VC)

By this review application the applicant has sought recall of our judgement and order dated 26th August 1992. The case was heard and disposed of after hearing the counsel for the parties. The scope of review application is limited and is not appellate. Arguments on same question are not to be reconsidered however different the same are worded. The error regarding amount claimed which was charged in amendment application does not affect the merit of the case. The figures mentioned in the judgement are corrected and are being substituted by the figures shown in the amendment application. Drawing of a particular inference as desired or viewed by one party is not a ground for review. In our opinion there is no error much less than an error apparent on the face of the record, as such review application is liable to be rejected, but for the correction in figures as mentioned above, the review application is rejected.

Member (A)

Vice Chairman

Lucknow Dated 10.11. 1992

(RKA)